

“Provided that where a certificate has been purchased on or after the 1st March, 1983 by or on behalf of an individual specified in the proviso to rule 8 and payment therefor has been made in any of the modes specified in the said proviso, the amount inclusive of interest payable on encashment of the certificate at any time after the expiry of its maturity period shall be Rs. 21.30 for the denomination of Rs. 10/- and at proportionate rate for any other denomination. The interest as specified in the Table below shall accrue to the holder or holders of such certificate at the end of each year and the interest so accrued at the end of each year upto the end of the fifth year shall be deemed to have been re-invested on behalf of the holder and aggregated with the amount of face value of the certificate.

TABLE

The year for which interest accrues	Amount of interest accruing on a certificate of Rs. 10 denomination
	Rs.
First year	1.34
Second year	1.52
Third year	1.73
Fourth year	1.96
Fifth year	2.22
Sixth year	2.53

Note :—The amount of interest accruing on a certificate of any other denomination shall be proportionate to the amount specified in the Table above.

[No. F. 2/7/83-NS(iii)]

सा० का० वि० 260(अ) :—केन्द्रीय सरकार, सरकारी बचत-पत्र अधिनियम, 1959 (1959 का 46) की धारा 12 द्वारा प्रवृत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय बचतपत्र (सावका निर्गम) नियम, 1981 का और संशोधन करने के लिए निम्नलिखित नियम बनती है, अर्थात् :—

1. संक्षिप्त नाम और प्रारम्भ :—(1) इन नियमों का संक्षिप्त नाम राष्ट्रीय बचत-पत्र (सावका निर्गम) संशोधन नियम, 1983 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. राष्ट्रीय बचतपत्र (सावका निर्गम) नियम, 1981 के नियम 19 के उपनियम (2) में निम्नलिखित परन्तुक जोड़ा जाएगा, अर्थात् :—

“परन्तु जहाँ नियम 8 के परन्तुक में बिनविष्ट किसी व्यक्ति द्वारा या उसकी ओर से 1 मार्च, 1983 को या उसके पश्चात् किसी पत्र का क्रय किया गया है और उसके लिए उक्त परन्तुक में बिनविष्ट किसी छग से मंदाय किया गया है वहाँ इस उपनियम के अधीन ब्याज की संगणना पत्र के अंकित मूल्य पर 13 प्रतिशत प्रतिवर्ष की दर पर की जाएगी।”

[एफ० 2/7/83-एन० एस० (iv)]

ए० सी० तिवारी, संयुक्त सचिव

G.S.R. 260(E).—In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the National Savings Certificates (VII Issue) Rules 1981, namely:—

1. Short title and commencement.—(1) These rules may be called the National Savings Certificates (VII Issue) Amendment Rules, 1983.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the National Savings Certificates (VII Issue) Rules, 1981, in rule 19, to sub-rule (2) the following proviso shall be added, namely:—

“Provided that where a certificate has been purchased on or after the 1st March, 1983 by or on behalf of an individual specified in the proviso to rule 8 and payment therefor has been made in any of the modes specified in the said proviso, the interest payable under this sub-rule shall be calculated at the rate of 13 per cent per annum on the face value of the certificate.”

[No. F. 2/7/83-NS(iv)]

A.C. TIWARI, J. Secy.